

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 3
(IB)-1464(PB)/2018

IN THE MATTER OF:

a'XYKno Capital Services Pvt. Ltd.
Vs.

.... Applicant/petitioner

Rattan India Power Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.03.2020

Coram:

SHRI CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vikram Hegde, Adv.

ORDER

IA-1799(PB)/2020:-

Learned counsel for the applicant is present. It is submitted that he is not pressing the application.

The application is dismissed as not pressed.

13
Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Sd/-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

13.03.2020
Aarti Makker